

**GOVERNMENT OF INDIA  
ROAD TRANSPORT AND HIGHWAYS  
LOK SABHA**

UNSTARRED QUESTION NO:3918  
ANSWERED ON:19.12.2011  
MOTOR ACCIDENT CLAIMS TRIBUNALS  
Aaron Rashid Shri J.M.;Bhagora Shri Tarachand

**Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:**

- (a) the state-wise/UT-wise details and number of cases pending for disposal before the Motor Accident Claims Tribunals in the country during each of the last three years and the current year;
- (b) whether the Government is contemplating to evolve a mechanism for speedy disposal of the cases lying pending in Motor Accident Claims Tribunals for a long time; and
- (c) if so, the details thereof ?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT & HIGHWAYS (DR. TUSHAR A. CHAUDHARY)

(a)to(c) Section 165 of the Motor Vehicles Act, 1988, provides that a State Government may, by notification in the Official Gazette, constitute one or more Motor Accidents Claims Tribunals for such area as may be specified in the notification for the purpose of adjudicating upon claims for compensation in respect of accidents involving the death of, or bodily injury to ,persons arising out of the use of motor vehicles, or damages to any property of a third party so arising, or both. Hence, the working of Motor Accidents Claims Tribunals comes under the purview of State Government/UT Administration concerned. The details relating to cases pending for disposal is not centrally maintained and is, therefore, not available with the Ministry.